

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.298/MP/2018

Subject: Petition seeking adjudication of disputes for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC

Petitioner: Damodar Valley Corporation

Respondent: West Bengal State Electricity Distribution Company Limited

Date of hearing: **23.6.2020**

Coram: Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member`
Shri Arun Goyal, Member

Parties present: Shri M.G.Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Ranjitha Ramachandran, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Rohit Venkat, Advocate, WBSEDCL

Record of Proceedings

Pursuant to the Order dated 13.3.2020 of the Appellate Tribunal for Electricity in Appeal No. 20/2020 (WBSEDCL v DVC), this Petition was taken up for hearing through video conferencing.

2. At the outset, the learned counsel for the Respondent, WBSEDCL sought time to file written submissions in the matter on admissibility of the petition on grounds of 'limitation' and requested that the hearing may be adjourned. This was not objected by the learned Senior Counsel for the Petitioner DVC. The Commission accepted the request of the learned counsel for the Respondent WBSEDCL and adjourned the hearing.

3. The Commission directed the Respondent WBSEDCL to file its written submissions only on the issue of 'limitation' on or before 7.7.2020, with copy to the Petitioner. The due date for filing the written submission shall be strictly complied with by the Respondent and no extension of time shall be granted for any reason.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Legal)

